



2026:AHC:21274

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 193 of 2026

Chhote Lal

.....Petitioner(s)

Versus

State Of U.P. And 25 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Markande Singh Yadav, Sajan Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the State-respondents and perused the record.
2. The petitioner has assailed the order dated 30.10.2025 passed by Deputy Director of Consolidation, whereby restoration application filed by the respondent No. 3 was directed to be decided afresh on merits.
3. Perusal of the record reveals that, having been aggrieved by the order dated 24.05.2008 passed by Consolidation Officer, the respondent No. 3 had filed a restoration application dated 19.10.2015. The Consolidation Officer, vide order dated 30.12.2021, dismissed the restoration application. Being aggrieved thereby, the respondent No. 3 preferred a revision. The Deputy Director of Consolidation, vide order impugned dated 30.10.2025, allowed the revision and remitted the matter before the Consolidation Officer with a direction to decide the restoration application dated 19.10.2015 afresh on merits after affording due opportunity of hearing to all concerned parties.
4. Nothing has been decided finally on merits between the parties in the main proceedings. A mere direction to decide the restoration application afresh on merits does not cause any prejudice to the present petitioner. No justifiable ground exists to entertain the instant writ petition or to interfere with the order passed by the Deputy Director of Consolidation. There is no illegality, perversity or irregularity in the order under challenge. There is nothing on record to demonstrate how the present petitioner has been prejudiced, or if there is likelihood of causing any miscarriage of justice

to him, owing to the order impugned.

5. Resultantly, instant writ petition, being misconceived and devoid of merits, is dismissed with no order as to the cost.

(Dinesh Pathak,J.)

January 30, 2026

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